

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 106**

**COMP.APPL/172(CH)2023, COMP.APPL/72(CH)2023**  
**COMP.APPL/129(CH)2023, COMP.APPL/155(CH)2023**  
**COMP.APPL/254(CH)2022, COMP.APPL/130(CH)2022**  
**COMP.APPL/208(CH)2021, COMP.APPL/211(CH)2022**  
**COMP.APPL/212(CH)2022**

**And**

**CP No. 149/Chd/Hry/2019**

**IN THE MATTER OF:**

**Shivam R. Gupta**

...

**Petitioner**

**Versus**

**Richa Krishna Construction Pvt. Ltd.**

...

**Respondent**

**Under Section: 7(7), CA 2013**

**Rule: 11 of NCLT**

**Order delivered on 19.04.2024**

**CORAM:**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Shivam Gupta, RP in person.

**For the Respondent** : Mr. Abhik Kumar with Mr. Subhash Nagpal and Mr. Deepak Girdhar, Advocates for the Respondent No. 2 and 3.  
Mr. Sandeep Singh Josan, Advocate for the Respondents No. 1 and 3.  
Mr. Nitin Kant Setia, Advocate for the Respondent No. 2.

**ORDER**

Heard the petitioner who has appeared in person as well as counsel for Respondent No. 1 to 3. Since the Member (Technical) is not present at the time of hearing of the matter and also refused to attend the Court, with the consent of both the counsels, this matter is adjourned along with all other applications on 03.05.2024.

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**